

**Assessment of institutions/organisations implementing
schemes for vulnerable sections**

1398. DR. L. HANUMANTHAIAH:
SHRI VIJAY PAL SINGH TOMAR:
SHRI RAJMANI PATEL:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether any concrete mechanism is available for the assessment of institutions, trusts and organisations receiving funds under various schemes being run by Government for the empowerment of vulnerable sections in the country;
- (b) if so, the details thereof;
- (c) the details of the names and addresses of the institutions implementing schemes run for the empowerment of vulnerable sections in the country along with fund provided to various State Governments during the last three years; and
- (d) whether all the institutions have used the amount properly?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RATTAN LAL KATARIA): (a) and (b) Ministry of Social Justice and Empowerment implements number of schemes through institutions, trusts, implementing agencies of State Government organisations and Non-Governmental Organisations and provide funds for implementation of the schemes for empowerment and improving the quality of life of vulnerable sections of the society. The details are available in the website of ministry *i.e.* www.socialjustice.nic.in.

The Government has, *inter alia*, put in place following mechanism to ensure effective implementation of the schemes:—

- (i) The proposals of NGOs for release of grant-in-aid under the scheme are considered on the basis of recommendations of the State/UT Governments satisfactory reports of inspection carried out annually and completeness of the proposal in all respects as per the norms and guidelines of the scheme.
- (ii) Subsequent grants are released to the implementing agencies only on receipt of audited statement of accounts and utilisation certificates of the grants received in the previous year.
- (iii) Further, to bring about transparency in the system, while sanctioning the grants to NGOs, the Ministry has started processing of proposals online from 2014-15.

- (iv) Apart from this, the performance of the NGOs are also monitored from time to time through surprise inspections conducted by officers deputed by this Ministry and by the representatives of the State Government authorities.
- (v) On the basis of the inspection report, necessary corrective action is taken. In respect of deficiencies reported, show cause notices are issued to the NGOs concerned and follow up action is taken on the basis of the replies received. In serious cases of misuse of funds or malfunctioning or non-functioning etc. of the projects, the concerned NGOs are blacklisted after following the extant procedure.
- (c) The details of organisations/institutions received grant from the Ministry under various welfare schemes are available on the website of Ministry *i.e.* <http://socialjustice.nic.in/writereaddata/UploadFile/Annexure%201398%20compressed.pdf>
- (d) The institutions/organizations submit Utilization Certificate against each release duly certified by the Chartered Accountant and Head of the organization. Further grant is released after receipt of certified Utilization Certificate for previous grant.

Ensuring socially secured life for senior citizens

1399. SHRI BHUBANESWAR KALITA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government has conducted any survey to find out the number of senior citizens in the country;
- (b) if so, the State-wise details thereof;
- (c) whether Government is aware that a large chunk of senior citizens lead a very insecure life; and
- (d) if so, the details thereof and steps taken/proposed to be taken by Government to ensure a socially secured life for the senior citizens?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RATTAN LAL KATARIA): (a) and (b) As per Census 2011, population of senior citizens in the country is 10.38 crore. State-wise break-up of senior citizens population, as per Census 2011, is given in the Statement-I (*See* below).

(c) and (d) To enable senior citizens to lead a socially secured life, Government of India announced the National Policy on Older Persons (NPOP) in 1999 to ensure the well-being of the older persons. The Policy envisaged State support to ensure financial